BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI Company Petition No. 108/2(41)/NCLT/MB/MAH/2016

Coram: Shri M.K. Shrawat, Member (Judicial)

Order Under Section 2(41) of the Companies Act, 2013

In the matter of: M/s. Saffron Brand Consultants India Private Limited

Present: Ms. Manisha C. Khater, Practising Company Secretary, for the Applicant

ORDER

Reserved on: 24.10.2016

Pronounced on: 25.10.2016

- The Petition under consideration is filed on 13th October, 2016 u/s 2(41) of the 1. Companies Act (hereinafter referred as 'The Act') seeking approval to adopt an accounting period other than the "Financial Year" as prescribed vide this Section enforced w.e.f. 1st April, 2014.
- From the side of the Petitioner Practising Company Secretary Ms. Manisha C. Khater 2. appeared and explained facts as also the law applicable for disposal of this Petition.
- Facts of the Case are within the narrow compass that the Petitioner Company was 3. incorporated in India having its Registered Office at 2nd Floor, Kohinoor Estate, 165, Tulsi Pipe Road, Lower Parel, Mumbai 400 013, with the main object to provide consultancy for selecting unique brand name, logo, trademark, etc.
- In the Petition, it is stated that the Petitioner Company is the "Subsidiary Company" of 3.1 a "Foreign Holding Company" namely M/s. Saffron Brand Consultants S.A., having its Registered Office at Almagro, 36, Madrid, Spain. a body incorporated outside India. The list of shareholders and shareholding pattern is as under :-

List of Shareholders as on June 25, 2015

S. No.	Name	Type of Share	Number of Shares held	Face Value in Rs.	Percentage of holding	Address
1	M/s. Saffron Brand	Equity	95,081	050 010 00		
2	Consultants S.A.		_	950,810.00	71.88	Zurbano, 23 Bajo Izquierda 28010 Madrid
2	M/s. Saffron Brand Consultants Ltd. (Nominee holder on behalf of M/s. Saffron Brand Consultants S.A.	Equity	37,204	372,040.00	28.12	6 th Floor, South Brettenham House Lanchester Place London WC2E7EW
TOTAL			132,285	1,322,850.00	100.00	

Company Petition No. 108/2(41)/NCLT/MB/MAH/2016

3.2 The Indian Company / Petitioner is managed by two Directors – one Indian and the other is resident of Spain – details are as under:-

LIST OF DIRECTORS

Name	Nationality	Designation		
	Indian	Additional Director	Date of Appointment 10/11/2008	Residential Address
Mr. Rajesh				
Kumar Kejriwal				801, Odyssey II,
				Hiranandani Gardens,
				Powai,
				Mumbai 400 076
Mr. Jacob	Spain	Diment		
	opun	Director	23/09/2008	C Baron De la Torre 8D
				Madrid, 0, Spain
	Mr. Rajesh Kumar	Mr. Rajesh Kumar Kejriwal Mr. Jacob Spain	Mr. Rajesh Kumar Kejriwal Mr. Jacob Spain Designation Additional Director	Mr. Rajesh Kumar Kejriwal Mr. Jacob Spain Designation Date of Appointment 10/11/2008 Date of Appointment 10/11/2008

4. In the backdrop of the brief facts, a question had cropped up that what was the legal necessity to file this Petition? The explanation offered was that on incorporation of the Companies Act, 2013, a Section i.e. Section 2(41) was introduced under the head "Definitions", wherein the term "Financial Year" has been defined; reproduced below for ready reference:-

As per this definition, every Indian Company should adopt Financial Year as its accounting period ending on 31st day of March every year. As per this "Definition Section", an Indian Company is under statutory obligation to formulate its accounts by adopting accounting period of one Financial Year starting from 1st day of April and ending on 31st day of March each year. The basic purpose of legislation of this "Definition" in this newly enacted Act seems to be to make a law to adopt a uniform system of accounting for all Indian Companies. Hence, an unambiguous law has been made according to which every Indian Company is legally required to uniformly have one pattern of accounting year i.e. Financial Year, commencing from 1st April and ending on 31st March every year. It may not be out of place to mention that the other Acts such as Income Tax Act also recognise Financial Year as the accepted accounting period for a corporate body. As a result, by this legislation a uniformity is laid down among several such Acts. So, the rule is framed that every corporate entity shall adopt its accounting year only on Financial Year basis.

[&]quot;Section 2 (41)

[&]quot;Financial year", in relation to any company or body corporate, means the period ending on the 31st day of March every year, and where it has been incorporated on or after the 1st day of January of a year, the period ending on the 31st day of March of the following year, in respect whereof financial statement of the company or body corporate is made up."

Company Petition No. 108/2(41)/NCLT/MB/MAH/2016

4.2 However, an exception to this general rule has been carved out by inserting First Proviso to Sub-section (41) to Section 2, which reads as under:-

"Provided that on an application made by a company or body corporate, which is holding company or a subsidiary of a company incorporated outside India and is required to follow a different financial year for consolidation of its accounts outside India, the Tribunal may, if it is satisfied, allow any period as its financial year, whether or not that period is a year:

Provided further that a company or body corporate existing on the

Provided further that a company or body corporate, existing on the commencement of this Act, shall, within a period of two years from such commencement, align its financial year as per the provisions of this clause."

- Keeping in mind the above requirement of law, a compliance has been made by the Petitioner by filing the Petition under consideration, seeking approval of NCLT for adopting an accounting year other than the Financial Year. This departure from the main rule is permissible under one circumstance. It is prescribed that in a situation when either a holding or a subsidiary Company is incorporated outside India and that Foreign Company is following a different accounting year, other than the Financial Year, then for consolidation of accounts with the accounts outside India, an approval from the Tribunal is a legal requirement and, if satisfied, pass an Order to this effect.
- For due compliance, the Petitioner has demonstrated that a resolution has been passed on 28th April, 2015 by the Directors of Indian Company (the Petitioner) that pursuant to the provisions of Section 2(41) approval for adoption of Financial Year being calendar year commencing from 1st day of January and ending on 31st day of December is to be obtained.
- 6.1 Compilation filed by the Petitioner consists a consent / request letter of the foreign Holding Company for consolidation of accounts so as to coincide its accounts having Financial Year as "Calendar Year" is placed on record. To demonstrate the accounting period of the Holding Company, the Financial Statements are also annexed demonstrating the accounting period as Calendar Year ending on 31st December.
- 7 In the light of the factual matrix and legal position, it is hereby held as under:-

Mes

Company Petition No. 108/2(41)/NCLT/MB/MAH/2016

ORDER

The Petitioner Company being a subsidiary of Foreign Holding Company which is maintaining its account on Calendar Year basis required to consolidate the accounts of the Petitioner Company; hence it is hereby ordered by exercising the powers enshrined u/s 2(41) of the Companies Act that the accounting period shall be aligned by adopting Calendar Year (1st January to 31st December) as the accounting period.

The Company Petition is allowed. Copy of the Order to the Petitioner for requisite compliance. No Order as to cost.

Dated: 25.10.2016

sd/-

Shri M.K. Shrawat Member (Judicial)